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**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No. LOK/INQ/14-A/251/2014/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: 21/05/2019

**RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri C. Kumar, the then Assistant Drugs Controller, Bengaluru Circle -06 (Presently working as Assistant Drugs Controller, Davanagere Circle);
- 2) Smt. Vishalakshi, Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle-06 (Presently working as Drugs Inspector, Office of the Assistant Drugs Controller, Mandya - Reg.

Ref:- 1) Government Order No. ಅಕಕ 251 ಐಎಂಎಂ 2012,  
Bengaluru dated 11/3/2014.

2) Nomination order No. LOK/INQ/14-A/251/2014,  
Bengaluru dated 03/05/2014 of Upalokayukta-1,  
State of Karnataka, Bengaluru

3) Inquiry Report dated 18/05/2019 of Additional  
Registrar of Enquiries-7, Karnataka Lokayukta,  
Bengaluru

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The Government by its Order dated 11/3/2014, initiated the disciplinary proceedings against (1) Sri C. Kumar, the then Assistant Drugs Controller, Bengaluru Circle-06 (presently working as Assistant Drugs Controller, Davanagere Circle) and (2) Smt. Vishalakshi, the then Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle -06 (Presently working as Drugs Inspector, Office of the Assistant Drugs Controller, Mandya Circle) (hereinafter referred to as Delinquent Government Officials 1 & 2 for short as DGO-1 and DGO-2 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/251/2014, Bengaluru dated 3/5/2014 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No. UPLOK-1/DE/2017 dated 6/7/2017, Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 & 2.

3. The DGO-1 Sri C. Kumar, the then Assistant Drugs Controller, Bengaluru Circle-06 (presently working as Assistant Drugs Controller, Davanagere Circle) and DGO-2 Smt. Vishalakshi, the then Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle -06 (Presently working as Drugs Inspector, Office of the Assistant Drugs Controller, Mandya Circle) were tried for the following charge:-

**“Charge No.1 against DGOs 1 & 2**

That you the DGO No.1 Sri C. Kumar, while working as Assistant Drugs Controller and you the DGO No.2 Smt. Vishalakshi has demanded ₹20,000/- and you the DGO No.1 accepted a bribe of ₹20,000/- on 5/12/2012 from the Complainant Dr. K.N. Gopinath S/o. Lingegowda R/o. No.17, ITI Layout, Hosapalya, HSR Layout, Bengaluru through one private person Mr. Sathya B for not taking any action on the notices issued by you the DGO No.1 and the DGO No.2 and thereby you the DGO Nos. 1 & 2 failed to maintain absolute integrity and devotion to duty and the act of which is unbecoming of Government Servants and

thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Services (Conduct) Rules, 1966.

**Charge No.2 against DGO No.2**

You the DGO No.2 Smt. Vishalakshi while working as Drugs Inspector visited the medical shop of the Complainant and one Sri Dharmendra Ambavani and used to demand bribe and on 3/12/2012 you the DGO No.2 demanded ₹5,000/- bribe from the said Sri Dharmendra Ambavani, Proprietor of "Maa Medicare" and received bribe of ₹4,000/- from him for not initiating any action against his medical store and thereby you, the DGO No.2 failed to maintain absolute integrity and devotion to duty and the act of which is unbecoming of a Government Servant and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Services (Conduct) Rules, 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that;

(i) the Disciplinary Authority has proved the charge No.1 framed against DGO No.1 Sri C. Kumar, Assistant Drugs Controller, Bengaluru Circle-06 (presently working as Assistant Drugs Controller, Davanagere Circle) and the DGO No.2 Smt. Vishalakshi, Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle-06 (presently working as Drugs Inspector, Office of the Assistant Drugs Controller, Mandya Circle), to the effect that they have demanded bribe of ₹20,000/- and the DGO No.1 accepted

the bribe of ₹20,000/- on 5/12/2012 from the Complainant Dr. K.N. Gopinath through one private person Mr. Sathya B for not taking any action on the notices issued by them and thereby DGO Nos. 1 & 2 failed to maintain absolute integrity and devotion to duty and the act of which is unbecoming of Government Servants and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966;

(ii) the Disciplinary Authority has proved the charge No.2 framed against DGO No.2 Smt. Vishalakshi, Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle-06 (presently working as Drugs Inspector, Office of the Assistant Drugs Controller, Mandya Circle) to the effect that while working as Drugs Inspector visited the medical shop of the Complainant and one Sri Dharmendra Ambavani and used to demand bribe and that on 3/12/2012 the DGO No.2 demanded bribe of ₹5,000/- from the said Sri Dharmendra Ambavani, Proprietor of "Maa Medicare" and received bribe of ₹4,000/- from him for not initiating any action against his medical store and thereby DGO No.2 failed to maintain absolute integrity and devotion to duty and the act of which is unbecoming of a Government Servant and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry

Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. The Inquiry officer has held that the Disciplinary Authority has proved Charge No.1 (demand and acceptance of bribe of ₹ 20,000/- from Dr. K.N. Gopinath) against DGO-1 Sri C.Kumar, the then Assistant Drugs Controller, Bengaluru Circle-06 and DGO-2 Smt. Vishalakshi, the then Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle-06. The Inquiry officer has further held that the Disciplinary Authority has proved Charge No.2 (demand and acceptance of bribe of ₹4,000/- from Sri Dharmendra Ambavani, Proprietor of "Maa Medicare) against DGO No.2 Smt. Vishalakshi the then Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle-06.

7. As per the First Oral Statement submitted by DGOs 1 & 2;


- (i) DGO-1 Sri C. Kumar is due to retire from service on 30/6/2024;
- (ii) DGO-2 Smt. Vishalakshi is due to retire from service on 30/6/2035.

8. Having regard to the nature of charge No.1 (demand and acceptance of bribe of ₹20,000/-) proved against DGO-1 Sri C. Kumar, it is hereby recommended to the Government for imposing penalty of Compulsory retirement from service on DGO-1 Sri C. Kumar, the then Assistant Drugs Controller, Bengaluru Circle-06 (presently working as Assistant Drugs Controller, Davanagere Circle) and also for imposing penalty of permanently withholding 20% of pension payable to DGO-1 Sri C. Kumar.

9. Having regard to the nature of charges No.1 & 2 (demand and acceptance of bribe of ₹20,000/- and ₹4,000/-) proved against DGO-2 Smt. Vishalakshi, it is hereby recommended to the Government for imposing penalty of dismissal from service on DGO-2 Smt. Vishalakshi, the then Drugs Inspector, Office of the Assistant Drugs Controller, Bengaluru Circle -06 (Presently working as Drugs Inspector, Office of the Assistant Drugs Controller, Mandya Circle).

10. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru

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